GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:5191 ANSWERED ON:27.04.2010 NORMS FOR SUB-CONTRACTORS Ponnam Shri Prabhakar

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the National Highways Authority of India has decided to fix/tighten the qualification norms for sub-contractors; and
- (b) if so, the details worked out so far alongwith the manner in which transparency is sought to be maintained in such contracts?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI R. P. N. SINGH)

(a) & (b) Government has not changed any norms for sub-contracting as far as works executed on item-rate contracts are concerned. In such cases, sub-contracting is permitted upto a limited extent subject to the sub-contractor meeting the prescribed norms. In Build, Operate and Transfer (BOT) projects, no norms had been prescribed for Engineering Procurement Construction (EPC) contractors appointed by the concessionaires. It is now prescribed that in BOT projects, the EPC contractors must have an experience of executing a single work of value not less than 20% of the Total Project Cost (TPC) or Rs.500 crore, whichever is less.